

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2686
ANSWERED ON:01.08.2002
VACANT POSTS OF JUDGES IN RAJASTHAN HIGH COURT
JASWANT SINGH BISHNOI

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of judges who have been appointed to head the different commissions in the country;
- (b) whether it is not hampering the judicial system of the country; and
- (c) if so, the steps the Government propose to meet this shortage of judges?

Answer

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

(a) During the past six months, three sitting judges of High Courts have been appointed in various Commissions, on recommendations of the Hon'ble Chief Justices of those High Courts.

(b) and (c) No, Sir. Considering the position of arrears of cases in the Courts, it has been decided that a sitting judge should not normally be appointed to discharge functions other than those of a judge of a High Court unless there are very pressing and exceptional circumstances since the appointment of a sitting judge in other capacity adversely affects the disposal of cases. In cases where appointment of a sitting judge of High Court is required to be made on full time basis, the candidature of the judge will be considered only on the advice of the Chief Justice of the concerned High Court, and only in cases where the Judge is left with a service of not more than six months before he retires. As and when a sitting Judge of a High Court is proposed to be appointed, Presidential request to the concerned Judge is issued by the Department of Justice to enable him to discharge functions other than those of a Judge of the High Court.